

**Criteria for Welfare of Handicapped persons**

2606. SHRI KADAMBUR M.R. JAN-ARTHANAN: Will the Minister of WELFARE be pleased to state:

(a) whether the Government fixed any criteria for the welfare of handicapped persons to avail the government aid;

(b) if so, the details thereof; and

(c) the steps taken to ensure that all eligible persons get the benefits?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table to the House.

**STATEMENT**

(b) The following persons are eligible for assistance:-

(a) Indian citizens of any age and sex;

(b) Person who is certified to be disabled by a Registered Medical Practitioner in terms of:

<i>Category</i>	<i>hearing acquty</i>
Mild impairment	More than 30 but not more than 45 decibels in better ear.
Serious impairment	More than 45 but not more than 60 dechels in better ear.
Severe impairment	More than 60 but not more than 90 decibels in better ear.

**ORTHOPAEDICALLY HANDICAPPED**

The orthopaedically handicapped are those who have a physical defect or deform-

**VISUALLY HANDICAPPED**

- (i) Total absence of sight.
- (ii) visual/acquity not exceeding 6/60 or 20/200 (Snellen) in the better eye with Correction lenses.
- (iii) Limitation of the fields of vision subtending an angle of 20 degree or more.

**PARTIALLY SIGHTED**

Visual/acquity between 20/200 and (Snellen) in the better eye after best possible correction.

**HEARING HANDICAPPED**

The Hearing handicapped are those in whom the sense of hearing is non-functional for ordinary purposes of life. They do not hear/understand sounds at all even with aplified speech. The cases included in this category will be those having hearing loss more than 90 decibel in the better ear (profound impairment or total loss of hearing in both ears.

**PARTIALLY HEARING HANDICAPPED**

The partially hearing handicapped are those falling under any one of the categories indicated below:-

ity which causes interference with the normal functioning of the bones, muscles and joints.

A persons suffering from a physical or

mental disability not covered under the definitions mentioned above, which is certified by a registered medical practitioner to have the effect of reducing considerably such a persons' capacity for normal work or engaging in a gainful employment, would fall under this category.

It has been decided to open new Limbs Fitting Centres in those areas/districts where no Limb Fitting Centre exists.

The Implementing Agencies are required to submit the Utilisation Certificate, Audited Accounts and Lists of Beneficiaries for the grant-in-aids sanctioned to them. An Inspection Team has been constituted to inspect

the working of the Implementing Agencies.

(c) Scheme of Assistance of Disabled persons for Purchase/fitting of Aids/Appliances

The Scheme provides special aids and appliances to the disabled. The aids and appliances are given free of cost to those Handicapped Persons whose income is upto Rs. 1200/- per month and at 50% cost to those persons whose income in between Rs. 1200/- and Rs. 2500/- per month.

2. The following aids and appliances are allowed to handicapped persons:-

---

*Type of Handicapped persons*

*Aids and Appliances*

(a) Orthopaedically Handicapped.

Orthotic and prosthetic aids excluding shores, tricycles and wheel chairs.

(b) Hearing Handicapped

Hearing Aids.

(c) Visually Handicapped

Educational kits comprising Braille slates, Braille Pocket forma, Abacus and measuring tapes for high school students. Braille measuring devices like micrometers, calipers etc. for students getting vocational training in the relevant trade.

Braille writers and tape recorders for students enrolled in post-graduate classes.

(d) Cerebral Palsy

Rollator (Walker) Special Chair, Corner Seat, Prone Broad and Toilet Chairs.

---

(1) Tricycles and Wheel Chairs can be given when no other aids are given to an Orthopaedically Handicapped Persons on the basis of following criteria:

(1) Wheel Chairs and Tricycles should be given to totally disabled who cannot walk by any other means and who have sufficient power in the upper limbs. Wheel Chairs are

supplied to those also who cannot propel themselves but can be aided by other. Both Wheel Chairs and Tri-cycles can be supplied to one person at the discretion of the specialist;

(2) Orthopaedic Shoes can be provided on the basis of a Doctor's Certificate at a cost of not more than Rs. 180/- per pair.